

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. NO. 178/1997

New Delhi this the 16th day of March, 1998

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

U. D. Summi, Assistant Station Master, Patel Nägar, New Delhi.

... Applicant

(Applicant in Person)

-Versus-

- Union of India through Secretary, Ministry of Railways, Shastri Bhawan, New Delhi.
- 2. General Manager, Northern Railway, Baroda House, New Delhi.
- Divisional Railway Manager, Northern Railway, Bikaner (Raj.)

... Respondents

(By Shri R. L. Dhawan, Advocate)

O R D E R (ORAL)

Shri Justice K. M. Agarwal -

The learned counsel for the respondents pointed out that there is a preliminary objection on behalf of the respondents about the maintainability of the application on the ground that three different punishments have been sought to be quashed by filing this single OA. This is in contravention of Rule 10 of the Central Administrative Tribunal (Procedure) Rules, 1987.

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- 2. The applicant submitted that in view of the fact that the respondents have given him increment and have further given him, by now, promotion, he does not want to continue with this application and he wants to withdraw it.
- 3. In the light of the aforesaid statement made by the applicant, it does not appear necessary to decide the preliminary objection raised by the respondents.
- 4. This OA is hereby dismissed as withdrawn, at the request of the applicant. No costs.

(K. M. Agarwal) Chairman

(R. K. Ahoeja) Member (A)

/as/